

PIL 98/2013

BEFORE

HON'BLE THE CHIEF JUSTICE (ACTING) MR. K. SREEDHAR RAO

THE HON'BLE MR. JUSTICE P. K. SAIKIA

(K Sreedhar Rao, CJ (Acting))

The Advocate General has given a copy of the draft bill along with the memo to show the benefit of taking necessary steps for making proper legislation for preventing the cruel and evil actions of the witch-hunting largely prevalent in the state of Assam. The copy of the draft bill is also served on the counsel for the petitioner. It is submitted by the Advocate General, Assam, that by the next sessions steps would be taken by the Government to bring an effective legislation in the matter.

In the PIL there is also a prayer that some land was granted in favour of Birubala Rabha, who is individually providing assistance and rehabilitation of victims of witch-hunting and some land was given to her. It is stated that the Government has cancelled the grant and she was assured an alternative land, but not been granted. In this petition, relief is also sought for providing necessary land to Birubala Rabha, however, this is to be delinked and if at all Birubala Rabha has any right to secure any plot of land from the Government, she has to agitate the matter in a separate petition.

In that view of the matter, the petition is closed as per the undertaking of the Advocate General, Assam that by the July Sessions, the needed legislation should be brought into effect.